



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No. 06/2024/EZ

**In the matter of:**

Babuli Jena & Ors ..... Petitioners  
  
Versus  
  
State of Odisha & Ors ..... Opp. Parties

**AFFIDAVIT FILED ON BEHALF OF OPPOSITE PARTY NO. 12**  
**SATYA MULTIPLEX PRIVATE LIMITED**

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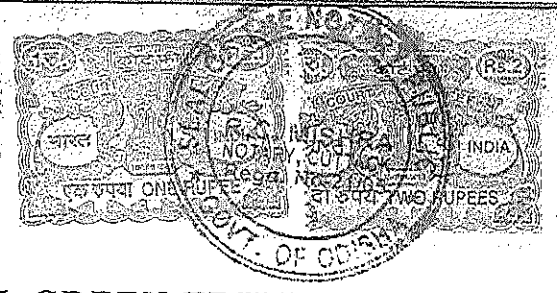
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Cuttack

Date: 24/04/2024

  
Advocate for the O.P. No. 12



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No. 06/2024/EZ

**In the matter of:**

Babuli Jena & Ors ..... **Petitioners**

**Vrs**

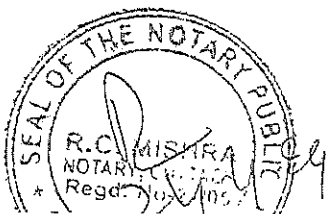
State of Odisha & Ors ..... **Opp. Parties**

*Jagadish Sankar Sahoo*

**AFFIDAVIT FILED ON BEHALF OF OPPOSITE PARTY NO. 12 SATYA  
MULTIPLEX PRIVATE LIMITED**

I, Jagadish Sankar Sahoo, aged about 47 years, son of Late Raghunath Sahoo, residing at N6/321, IRC Village, Nayapalli, Bhubaneswar, Khurda, Odisha, do hereby solemnly affirm and state as follows: -

1. That I am the Executive Director, Satya Multiplex Private Limited, Odisha and being the deponent in this affidavit I am authorized to swear this affidavit on behalf of Opposite Party No. 12 in the present case before this Hon'ble National Green Tribunal.

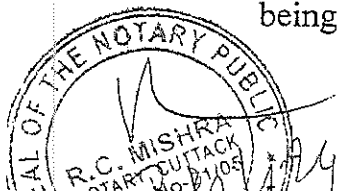


*Jh*

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2. That I have gone through the original application order dated 06.03.2024 and have understood the contents thereof, and I am otherwise acquainted with the facts of the case and relevant official records.
3. That at the outset it is humbly clarified that all averments, contentions and/or statement as contained in the application filed by the Petitioners which may not have been specifically denied or traversed by me herein but are in essence, contrary to the substance of this affidavit, should not be deemed to be admitted by reason of mere non-traverse, but should be treated as expressly denied and the Petitioners should be put to strict proof in respect thereof. I also crave leave of this Hon'ble Court to file further affidavit or affidavits if the situation so warrants.
4. That this original application has been filed in the interest of the permanent residents of village Rampei in the district of Jajpur, Odisha who have alleged damage to the environment due to extraction of minor minerals and stones and operation of stone crushers.
5. That, it is humbly submitted at the very outset that the present application has been filed with an ulterior and clandestine motive by several persons being the present applicants who are antisocial elements of the locality and

Jyadish Samkar Sankar



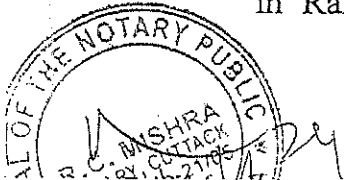
are habitually involved in illegal activities having vested interest to terrorize stone crusher owners and extort money from them by the use of threats, violence and assault which is evident from the names of accused person in several FIRs filed in Jenapur P.S. of Jajpur District. More specifically, the applicant Babuli Jena has been identified in the FIR No. 0362 dated 05.11.2020 wherein he along with several other persons have been accused of demanding 'Chanda' from the lease owner of a stone crusher at Rahadpur and on being denied the accused along with his aides assaulted him near the Rampei village road, damaged his car, pelted stones and also assaulted the driver of the victim's car by means of deadly weapons. It is trite to mention that these criminal-minded persons have instituted the present OA with a sole objective to misuse the legal machinery to serve their own interest which is illegal and immoral in nature.

Jagadish Sankar Sahoo

The copy of the said FIR No. 0362 dated 05.11.2020 is enclosed herewith and annexed as Annexure - A.

*h  
An*

6. That it is further submitted that the present applicants have been implicated as the accused persons in several FIRs in which they have been accused to threatening and collecting forced subscriptions from stone crusher owners in Rahadpur. It is further alleged that these miscreants are regularly



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indulging in such illegal activities and in order to coerce the crusher owners to bend to their will, they have been regularly using illegal and violent means to terrorize the crusher owners by threatening to cause harm to their person, property as well as by digging up the common roads which is causing inconvenience and hardship for the common public. Further it is alleged that they are obstructing any attempts to repair the road and are employing terrorizing tactics to spread fear and lawlessness in the locality.

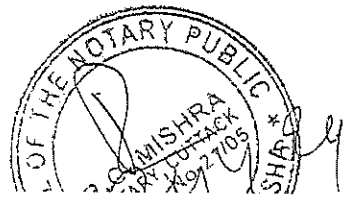
Tajadeth Sankar Sahoo

The copies of the FIR No. 0075 dated 22.03.2022 and FIR No. 0131 dated 18.05.2022 are enclosed herewith and annexed as

**Annexure – B Series.**

7. That, it is pertinent to mention that the Tahasildar, Dharmasala had communicated a written complaint to the IIC, Jenapur Police Station specifying the details of five persons and six vehicles which were involved in illegal extraction and forceful dumping of the blasted materials and subsequently based on the said written complaint the FIR No. 0140 dated 22.05.2022 was instituted against the said persons and vehicles in connection with theft of minor minerals, loss to the Government exchequer, damage to the environment due to illegal drilling and blasting and extortion.

*h  
Adh*



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The copy of the said FIR No. 0140 dated 22.05.2022 is enclosed herewith and annexed as Annexure – C.

8. That, it is relevant to mention that the present applicants have also been named in FIR No. 0145 of Jenapur P.S. dated 26.05.2022 wherein the accused persons have been implicated for assembling with the common object of assaulting the younger brother of the owner of the AKP stone crusher in Rampei village by means of gun, iron rod and stick.

The copy of the said FIR No. 0145 dated 26.05.2022 is enclosed herewith and annexed as Annexure – D.

9. That, it is respectfully mentioned before this Hon'ble Tribunal that the Rahadpur cluster consists of 12 number of quarries being leased to various lease owners out of which the present deponent is one such lawful leaseholder but surprisingly the quarry of this deponent has been specifically targeted by the applicants with an illegal motive and they have maliciously attempted to subvert the machinery of law for their personal gain by initiating proceedings vide the present Original Application against only and particularly the deponent's leased quarry in order to harass the deponent and to compel it to cease its mining and blasting operations in its lawfully leased quarry such as to facilitate the theft by the applicants and

Jayadish Sankar Saher



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their local accomplices of the resources contained in the quarry of the lessee deponent. It is humbly submitted that such derogation and misuse of the instrument of law to attain unjust and illegal enrichment by the applicants cannot be sustained in the eyes of law and hence this present Original Application is liable to dismissed with costs.

The copy of the Letter No. 2340/SEIAA dated 31.08.2021 of Opp. Party/Respondent No. 6 SEIAA specifying the 12 number of quarries in cluster is enclosed herewith and annexed as Annexure - E.

- 10. That in the prevailing real state of affairs on the ground it is respectfully submitted that the applicants are regularly involved in issuing threats and using violence to terrorize the crusher owners with an illegal motive to force them to cease operations and leave the quarry area such that it will be convenient for illegal extraction and uncontrolled blasting of black stone and other minor minerals by the applicants and subsequently to cause theft of such illegally extracted stones and minerals. It is relevant to mention that in the garb of allegations of violation of environmental rules and regulations, the present applicants have falsely implicated the present

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Jagadeesh Lankar (ahoy)



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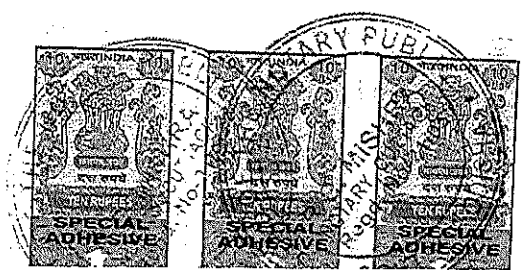
deponent in order to gain undue advantage of the proceedings of this Original Application and by misusing the power of this Hon'ble Tribunal.

- 11. That it is humbly submitted that since the petition is a categorical instance of malicious prosecution and falling under the area of criminal jurisdiction, it does not come under the purview of consent administration of the Board.
- 12. That your Deponent craves leave to add, alter and modify its Counter Affidavit as and when required.
- 13. That the facts stated in the petition which are not specifically admitted are deemed to have been denied.
- 14. That the facts stated in this Counter Affidavit are true to the best of my knowledge and belief.

Identified by

*[Signature]*  
Advocate  
B.P. Das

*[Signature]*  
Sagarika Sankar Sahu  
DEPONENT



solemnly affirm on the Oath by the Deponent at Cuttack *24.9.24* being indentified by *B.P. Das* Advocate/Adv. Clerk S.D., AS's office/Notary Personally, that the facts stated above are true to the best of his/her knowledge.

*[Signature]*  
RAMA CHANDER MISHRA, NOTARY

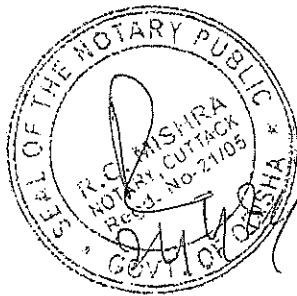
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VERIFICATION

Verified at Cuttack on this day of 24<sup>th</sup> April 2024 that the contents of the above affidavit are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefore.

Date: 24/04/2024

Jagadish Santosh Sahoo  
DEPONENT



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ANNEXURE - A

N.C.R.B (एन.सी.आर.बी)

L.I.F.-I (एकीकृत जाँच फार्म-1)

**FIRST INFORMATION REPORT**

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): JAJPUR P.S. (थाना): JENAPUR Year (वर्ष): 2020  
FIR No. (प्र.सू.रि. सं.): 0362 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 05/11/2020 08:35 hrs

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	IPC 1860	283
2	IPC 1860	294
3	IPC 1860	323
4	IPC 1860	324
5	IPC 1860	336
6	IPC 1860	34
7	IPC 1860	341
8	IPC 1860	384
9	IPC 1860	427
10	IPC 1860	506

3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): Wednesday Date from (दिनांक से): 04/11/2020 Date To (दिनांक तक): 04/11/2020  
Time Period (समय अवधि): Pahar 1 Time From (समय से): 00:00 hrs Time To (समय तक): 00:00 hrs

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 05/11/2020 Time (समय): 08:35 hrs

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 007 Date and Time (दिनांक और समय): 05/11/2020 08:35 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): SOUTH-EAST, 12 Km(s)  
(b) Address (पता): RAMPEI,

Beat No. (बीट सं.):

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

- (a) Name (नाम): Sashikanta Samal  
 (b) Father's Name (पिताका नाम): Padma charan Samal  
 (c) Date/Year of Birth (जन्म तिथि / वर्ष): 1981 (d) Nationality (राष्ट्रीयता): INDIA  
 (e) UID No. (यूआईडी सं.):  
 (f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

- (g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)
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- (h) Occupation (व्यवसाय):

- (i) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	Jhargadia, DHARMASALA, JAJPUR, ODISHA, INDIA
2	Present Address	Jhargadia, DHARMASALA, JAJPUR, ODISHA, INDIA
3	Permanent Address	Jhargadia, DHARMASALA, JAJPUR, ODISHA, INDIA
4	Permanent Address	Jhargadia, DHARMASALA, JAJPUR, ODISHA, INDIA

- (j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.):  
 91-7008067045

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

0

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address(वर्तमान पता)
1	Tubuli Rout		Father's Name: Nara Rout	1. Rampei, JENAPUR, JAJPUR, O DISHA, INDIA
2	Tubula Jena		Father's Name: Krushna Jena	1. RRampei, JENAPUR, JAJPUR, ODISHA, INDIA
3	Soubhagya Nanda		Father's Name: Laxmidhar Nanda	1. Rampei, JENAPUR, JAJPUR, O DISHA, INDIA
4	Gopal Padhi		Father's Name: Sanatan Padhi	1. Rampei, JENAPUR, JAJPUR, O DISHA, INDIA
5	Dillip Nayak		Father's Name: Sarat nayak	1. Rampei, JENAPUR, JAJPUR, O DISHA, INDIA
6	Dhaku Sahu		Father's Name: Tikia Sahu	1. Rampei, JENAPUR, JAJPUR, O DISHA, INDIA
7	Manas Rout		Father's Name: Raki Rout	1. Rampei, JENAPUR, JAJPUR, O DISHA, INDIA

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं गति क्रॉड नो.)





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ସୂଚ୍ୟ ଉପାସ୍ତାପି ହାତରେ ରହି

- ୧) ହିନ୍ଦୁ ଶ୍ରୀମତୀ ଦିବ୍ୟା : ନମ୍ବର ୧୨୯୩
- ୨) ହିନ୍ଦୁ ଶ୍ରୀମତୀ ଦିବ୍ୟା : ନମ୍ବର ୧୨୯୩
- ୩) ଶ୍ରୀମତୀ ଦିବ୍ୟା : ନମ୍ବର ୧୨୯୩
- ୪) ଶ୍ରୀମତୀ ଦିବ୍ୟା : ନମ୍ବର ୧୨୯୩
- ୫) ଶ୍ରୀମତୀ ଦିବ୍ୟା : ନମ୍ବର ୧୨୯୩
- ୬) ଶ୍ରୀମତୀ ଦିବ୍ୟା : ନମ୍ବର ୧୨୯୩
- ୭) ଶ୍ରୀମତୀ ଦିବ୍ୟା : ନମ୍ବର ୧୨୯୩

8.25.20

Received the written report of Compt. As it revealed a log case, I registered PC case No 362/20 U.S. 241/294/289/329/324/326/423/384/506/34 IPC and directed Sr. M.I. Das to take up investigation of the case. A copy of FIR has been served to Compt. office of cost.

*[Signature]*  
08.11.20  
I.C. Senapur B

S. No. UIDB Number (यू.डी.प्रकरण सं.)  
(क्र.सं.)

12. First Information contents (प्रथम सूचना तथ्य):

On dt 5.11.2020 at 8.35 Am complt Sasikanta Samal of Jhargadia, P.S-Dharmasala , Dist Jajpur reported that he has a leased crusher at rahadapur . Before 3 to 4 days some persons of village rampei came to his crusher and demanded Chanda to his manger and also threatened . On 04.11.2020 while he was going to his crusher by his private vehicle on the way near village road Rampei aced persons assaulted him , damaged his car , pelted stones and also assaulted his driver by means of deadly weapons . as it reveals a cog case , IIC registered P.S case No 362/2020 U/s-341/294/283/323/324/336/427/384/506/34 IPC .

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

- (1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)
- (2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Manoranjan Das Rank (पद): SI (Sub-Inspector) No. (सं.): 51291 Mobile No. (मोबाइल नंबर): 919658282423 to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)
- (3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)
- (4) Transferred to P.S. (थाना): District (ज़िला): on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C.  
(आर.ओ.ए.सी.)

Signature of Officer in charge, Police  
Station (थाना प्रभारी के हस्ताक्षर)

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N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत जाँच फार्म-1)

Signature / Thumb  
impression  
of the complainant /  
informant (शिकायतकर्ता /  
सूचनाकर्ता के हस्ताक्षर  
/अंगूठे का निशान)

Name (नाम): Ashis Kumar Sahu

Rank (पद): I (Inspector)

No. (सं.): DFMP5559Q

Mobile No. (मोबाइल सं.):

919439225625

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक  
और समय):

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused: (If known / seen )

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण: (यदि ज्ञात / देखा गया))

S. No. (क्र.सं.)	Sex (लिंग)	Date / Year Of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms) (कद (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	Male	1980		-		
2	Male	1988		-		Is Proxitted: No
3	Male	1986		-		Is Proxitted: No
4	Male	1985		-		Is Proxitted: No
5	Male	1987		-		Is Proxitted: No
6	Male	1990		-		Is Proxitted: No
7	Male	1985		-		Is Proxitted: No

Deformities / Peculiarities (विकृतियाँ / विशिष्टताएँ)	Teeth (दंत)	Hair (बाल)	Eye (आँखें)	Habit(s)(आदतें)	Dress Habit (s) (पहनावा)
8	9	10	11	12	13

Language/Dialect (भाषा/बोली)	Place of (का स्थान)					Others (अन्य)
14	Burn Mark (जले हुए का निशान)	Leucoderma (सुकोदेर्मा(सफ़ेद घब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	20
14	15	16	17	18	19	20



**-19- ANNEXURE-B Series**

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत जाँच फार्म-I)

**FIRST INFORMATION REPORT**  
(Under Section 154 Cr.P.C.)प्रथम सूचना रिपोर्ट  
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): JAJPUR P.S. (थाना): JENAPUR Year (वर्ष): 2022  
 FIR No. (प्र.सू.रि. सं.): 0075 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 22/03/2022 19:40 hrs

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	IPC 1860	34
2	IPC 1860	341
3	IPC 1860	384
4	IPC 1860	385
5	IPC 1860	506

3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): Date from (दिनांक से): Date To (दिनांक तक):  
 Time Period (समय अवधि): Time From (समय से): Time To (समय तक):

- (b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 22/03/2022 Time (समय): 19:40 hrs

- (c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 012 Date and Time (दिनांक और समय): 22/03/2022 19:40 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): SOUTH-WEST, 17 Km(s) Beat No. (बीट सं.):

(b) Address (पता): Rahadpur,

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) ---

- (b) Father's Name (पिताका नाम): Lt. Pravakar Nayak
- (c) Date/Year of Birth (जन्म तिथि / वर्ष): 1972 (d) Nationality (राष्ट्रीयता): INDIA

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

- (g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)

(h) Occupation (व्यवसाय):

(i) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	Rampei, JENAPUR, JAJPUR, ODISHA, INDIA
2	Present Address	Rampei, JENAPUR, JAJPUR, ODISHA, INDIA
3	Permanent Address	Rampei, JENAPUR, JAJPUR, ODISHA, INDIA
4	Permanent Address	Rampei, JENAPUR, JAJPUR, ODISHA, INDIA

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.):

91-9437928632

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

0

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address(वर्तमान पता)
1	Balaram Sahani		Father's Name: Ekana Sahani	1. Rahadpur, JENAPUR, JAJPUR, ODISHA, INDIA
2	Antaryami Sahoo		Father's Name: Lt. Ananda Sahoo	1. Rampei, JENAPUR, JAJPUR, ODISHA, INDIA
3	Baladeba Rout		Father's Name: Narendra Rout	1. Rampei, JENAPUR, JAJPUR, ODISHA, INDIA
4	Babuli Jena		Father's Name: Krushna Jena	1. Rampei, JENAPUR, JAJPUR, ODISHA, INDIA
5	Viki Sahoo		Father's Name: Tikia Sahoo	1. Batijoda, JENAPUR, JAJPUR, ODISHA, INDIA
6	Manas Rout		Father's Name: Upendra Rout	1. Rampei, JENAPUR, JAJPUR, ODISHA, INDIA
7	Rajesh Nanda and Others		Father's Name: Lokanath Nanda	1. Rampei, JENAPUR, JAJPUR, ODISHA, INDIA

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं. यदि कोई हो):



ଆସାମୀ ମାନକ ନାମ ତ ଚିହ୍ନ

୧.	କଳିହାମ ସାମାନ୍ୟ	ସି	ଏକକ ସାମାନ୍ୟ	-	ସୁମାତ୍ର ସୁମ୍
୨.	ଅର୍ଦ୍ଧମାମୀ ସାମୁ	ସି	ପାମୟ ସାମୁ	-	ହରମକ୍
୩.	କଳଦେବ ହାତ୍ତ	ସି	ନରକ୍ତ ହାତ୍ତ	-	୩
୪.	ବାହୁରି ଦେନା	ସି	ଶୁଣ୍ଠ ଦେନା	-	୩
୫.	କାଳନ ସାମୁ	ସି	ପାମୟ ସାମୁ	-	୩
୬.	ଦିଲ ସାମୁ	ସି	ବିକିଆ ସାମୁ	-	କାହିରିପାତା
୭.	ମାନସ ହାତ୍ତ	ସି	ବିକସନ୍ତ ହାତ୍ତ	-	ହରମକ୍
୮.	ସୁରକ୍ଷା ନିକ	ସି	ବିହାମୟ ନିକ	-	୩

ଅନ୍ୟ ମାନକ

S. No. UIDB Number (यू.डी.प्रकरण सं.)  
(क्र.सं.)

12. First Information contents (प्रथम सूचना तथ्य):

On dt.22.03.2022 at 7:40 P.M Complt. Kamakshya Prashad Nayak (50 Yrs), S/o-Prabhakar Nayak of vill-Rampej, P.S-Jenapur, Dist-Jajpur reported that they have obtained the quarry licence from the Govt. Of Odisha running the crushers at Rahadpur with authenticated documents but some mischief mongers and anti socials come to the crushers in regular basis and collect subscriptions from crusher owners by given threatening. The ownwers of Crushers beeing denied to give any subscription to them they have threatened to close the crushers and they diged public road for which the general people and pedestrian are facing much difficulties as well as the vechicles which are engaged for transpoting the goods has been paralised.They are also threatening if any one run the vechicles by repairing the roads.

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

- (1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)
- (2) Directed (Name of I.O.) (जांच अधिकारी का नाम): ANIL KUMAR SAHU Rank (पद): Asst. SI (Assistant Sub-Inspector) No. (सं.): 62935 Mobile No. (मोबाइल नंबर): 917894618802 to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)
- (3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)
- (4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C.  
(आर.ओ.ए.सी.)

Signature of Officer in charge, Police Station (थाना प्रभारी के हस्ताक्षर)

14. Signature / Thumb  
impression  
of the complainant /  
informant (शिकायतकर्ता /  
सूचनाकर्ता के हस्ताक्षर  
/अंगूठे का निशान)

Name (नाम): Umakanta Nayak

Rank (पद): I (Inspector)

No. (सं.): 79956

Mobile No. (मोबाइल सं.):

919437889118

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक  
और समय):

26-

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत जाँच फार्म-I)

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused: (If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण: (यदि ज्ञात / देखा गया))

S. No. (क्र.सं.)	Sex (लिंग)	Date / Year Of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms) (कद (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	Male			-		Is Proxitted: No
2	Male			-		Is Proxitted: No
3	Male			-		Is Proxitted: No
4	Male			-		Is Proxitted: No
5	Male			-		Is Proxitted: No
6	Male			-		Is Proxitted: No
7	Male			-		Is Proxitted: No

Deformities / Peculiarities (विकृतियाँ / विशिष्टताएँ)	Teeth (दोँत)	Hair (बाल)	Eye (आँखें)	Habit(s) (आदतें)	Dress Habit (s) (पहनावा)
8	9	10	11	12	13

Language/Dialect (भाषा/बोली)	Place of (का स्थान)					Others (अन्य)
14	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा(सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाब)	Tattoo (गूदे हुए का)	20
14	15	16	17	18	19	20

-27-

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत जाँच फार्म-1)


These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है)

**FIRST INFORMATION REPORT**  
(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट  
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): JAJPUR P.S. (थाना): JENAPUR Year (वर्ष): 2022  
FIR No. (प्र.सू.रि. सं.): 0131 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 18/05/2022 18:30 hrs

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	IPC 1860	294
2	IPC 1860	323
3	IPC 1860	34
4	IPC 1860	341
5	IPC 1860	379
6	IPC 1860	384
7	IPC 1860	506

3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): Date from (दिनांक से): Date To (दिनांक तक):  
Time Period (समय अवधि): Time From (समय से): Time To (समय तक):

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): Time (समय):  
18/05/2022 18:30 hrs

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): Date and Time (दिनांक और समय):  
012 18/05/2022 21:49 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): SOUTH-EAST, 15 Km(s) Beat No. (बीट सं.):  
(b) Address (पता): Rahadapur Quarry,  
(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):  
District (State) (जिला (राज्य)):

## 6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

- (a) Name (नाम): Akhaya Kumar Parida  
 (b) Father's Name (पिताका नाम): Late Laxmidhar Parida  
 (c) Date/Year of Birth (जन्म तिथि / वर्ष): 1955 (d) Nationality (राष्ट्रीयता): INDIA  
 (e) UID No. (यूआईडी सं.):  
 (f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक): Place of Issue (जारी करने का स्थान):

- (g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)
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- (h) Occupation (व्यवसाय):

- (i) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	Pakhar, DHARMASALA, JAJPUR, ODISHA, INDIA
2	Present Address	Pakhar, DHARMASALA, JAJPUR, ODISHA, INDIA
3	Permanent Address	Pakhar, DHARMASALA, JAJPUR, ODISHA, INDIA
4	Permanent Address	Pakhar, DHARMASALA, JAJPUR, ODISHA, INDIA

- (j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.):  
91-7381090920

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

0

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address(वर्तमान पता)
1	Baladeba Rout		Father's Name: Narendra Rout	1. Rampei, JENAPUR, JAJPUR, O DISHA, INDIA
2	Biki Sahoo		Father's Name: Tikia Sahoo	1. Rampei, JENAPUR, JAJPUR, O DISHA, INDIA
3	Antaryami Sahoo		Father's Name: Ananda Sahoo	1. Rampei, JENAPUR, JAJPUR, O DISHA, INDIA
4	Rajesh Nanda		Father's Name: Gopinath Nanda	1. Rampei, JENAPUR, JAJPUR, O DISHA, INDIA
5	Balaram Sahani		Father's Name: Ekan Sahani	1. Rahadapur, JENAPUR, JAJPU R, ODISHA, INDIA
6	Chandan Jena		Father's Name: Panu Jena	1. Rampei, JENAPUR, JAJPUR, O DISHA, INDIA
7	Babuli Jena		Father's Name: Krushna Chandra Jena	1. Rampei, JENAPUR, JAJPUR, O DISHA, INDIA
8	Ajit Sahani		Father's Name: Sukadev Sahani	1. Rahadapur, JENAPUR, JAJPU R, ODISHA, INDIA

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)):

- 31 -

Page 2

The JIC Jeraipur police station, Jeraipur

Sub: About threatening of a anti social group

Sir,

ବିଜେପନର ପରିସ୍ଥାପନା କି ପାଟଣାମାନ ଶ୍ରୀମତୀଙ୍କୁ ଶୁଣାଇବା  
 ଶୁଣାଇବା ସାଧ୍ୟତା ଗ୍ରାମ୍ୟ କୁ ସହ କରୁଛନ୍ତି । ଏ ପର୍ଯ୍ୟନ୍ତ ସର୍ବତ୍ର ଯାମାନ  
 ଶୁଣି, ଶୁଣି ନ ଥିଲା ଚଳେ ଚଳେକି ଯଦ୍ୟାମାନ ଶୁଣି ପାସୁ  
 କୁ ସହ ଶୁ ଡବରସ୍ତ ସମସ୍ତ ଶୁଣି ଓ ବିପଦ କୋଟି ବଢ଼ାଉଛନ୍ତି ।  
 ସାମ ଜର୍ମିସ୍ତ୍ରୀମାନେ ମନାକରୁଥିବୁ ହେମାନକୁ ବାହାରି ସମକ ରମେ  
 ଓ ମାତ୍ରାଣି ମଧ୍ୟ କେତେକ ଓ ପ୍ରକାଶ ମାତ୍ର ଦାମକଟି ଶୁଣି  
 ବୁଝା ପାମାସୁ କହୁଛନ୍ତି । ଶୁଣି ଶୁଣି କିଛି ଯଦ୍ୟାମାନ  
 ସୁନ୍ଦର ବିଗଡ଼ିବନେ ଶୁଣି ଶୁଣି ମଧ୍ୟ ଶୁଣି କହୁଛନ୍ତି  
 ଓ ଶୁଣି କଥା ଶୁଣି କାର୍ଯ୍ୟ ନକରୁ ହେମାନେ ଶୁଣି  
 କୋଟିକୋଟିକା ମଧ୍ୟ ସମକ ରମେ କେତେକ । ପାମାମାନକୁ  
 କୁ ସହ, ଶୁଣି ଶୁଣି ଶୁଣି ଏମାନେ ବାହାରି କୁ ସହ  
 କୁ ସହ କହିବା ଓ ଶୁଣି ଶୁଣି କାର୍ଯ୍ୟ କହୁଛନ୍ତି ମାତ୍ରାଣି  
 ପାଟଣାମାନେ କେତେକ ବାହାରି ମଧ୍ୟ ଶୁଣି କହୁଛନ୍ତି ।

ଉକ୍ତ କର୍ମେ ସହାୟତା ପାଇଁ ଏହା ଡବର  
 କହି ପାମାମାନକୁ ଶୁଣି କାର୍ଯ୍ୟ ପାଟଣାମାନେ କେତେକ  
 ବିଗଡ଼ିବନେ କୁ ସହ । "ଶୁଣି" ପାମାମାନକୁ କହି କୁ  
 କୁ ସହ ମାତ୍ରାଣି

ଶ୍ରୀମତୀଙ୍କୁ ଶୁଣି  
 ଶ୍ରୀମତୀଙ୍କୁ ଶୁଣି

\* Alkaya Kumar  
 \* Sambir Kumar Saha



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N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत जाँच फार्म-I)

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)
---------------------	--------------------------------

12. First Information contents (प्रथम सूचना तथ्य):

On 18.05.2022 at 6:30 P.M complt Akhaya Kumar Parida, S/o-Late Laxmidhar Parida of vill- Pakhar, P.S-Dharmasala, Dist-Jajpur and other crusher members reported in writing to the effect that while the quarry has not been leased yet, some antisocial youths are forcibly throwing stones at their crusher with tractors and tippers. Their employees have repeatedly threatened and beaten them for refusing to pay, and they have been collecting subscriptions everymonth forcibly. Some antisocial youths in the village Rampei have also taken to the streets in the past, threatening to set fire to their vehicles if they do not comply. While their crusher vehicles have loan, they are often the ones who do the crusher and not driving, which in turn can lead to bankruptcy.

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): ANIL KUMAR SAHU Rank (पद): Asst. SI (Assistant Sub-Inspector) No. (सं.): 62935 Mobile No. (मोबाइल नंबर): 917894618802 to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C.  
(आर.ओ.ए.सी.)

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N.C.R.B (एन.सी.आर.बी)

I.L.F.-I (एकीकृत जाँच फार्म-I)

Signature of Officer in charge, Police  
Station (थाना प्रभारी के हस्ताक्षर)

14. Signature / Thumb  
impression  
of the complainant /  
informant (शिकायतकर्ता /  
सूचनाकर्ता के हस्ताक्षर  
/अंगूठे का निशान)

Name (नाम): Umakanta Nayak

Rank (पद): I (Inspector)

No. (सं.): 79956

Mobile No. (मोबाइल सं.):

919437889118

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक  
और समय):





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# -37- ANNEXURE - C

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत जाँच फार्म-I)

## FIRST INFORMATION REPORT (Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट  
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): JAJPUR P.S. (थाना): JENAPUR Year (वर्ष): 2022  
FIR No. (प्र.सू.रि. सं.): 0140 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 22/05/2022 11:00 hrs

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	ENVIRONMENT PROTECTION ACT 1986	15
2	EXPLOSIVE SUBSTANCES ACT, 1908	4
3	EXPLOSIVE SUBSTANCES ACT, 1908	5
4	IPC 1860	420
5	IPC 1860	379
6	IPC 1860	384
7	MINES AND MINERALS (DEVELOPMENT AND REGULATION) ACT, 1957	21

3. (a) Occurrence of offence (अपराध की घटना):

1. Day (दिन): Tuesday Date from (दिनांक से): 17/05/2022 Date To (दिनांक तक): 17/05/2022  
Time Period (समय अवधि): Pahar I Time From (समय से): 00:00 hrs Time To (समय तक): 00:00 hrs

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 22/05/2022 Time (समय): 11:00 hrs

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 010 Date and Time (दिनांक और समय): 22/05/2022 16:05 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): SOUTH-EAST, 16 Km(s)

Beat No. (बीट सं.):

(b) Address (पता): Rahadapur ,

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

## 6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

- (a) Name (नाम): Sri Swagat Das
- (b) Father's/Husband's Name (पिता/पति का नाम):
- (c) Date/Year of Birth (जन्म तिथि / वर्ष): 1987 (d) Nationality (राष्ट्रीयता): INDIA
- (e) UID No. (यूआईडी सं.):
- (f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

- (g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)

- (h) Occupation (व्यवसाय):

- (i) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	Tahasildar Dharmasala , DHARMASALA, JAJPUR, ODISHA, INDIA
2	Present Address	Tahasildar Dharmasala , DHARMASALA, JAJPUR, ODISHA, INDIA
3	Permanent Address	Tahasildar Dharmasala , DHARMASALA, JAJPUR, ODISHA, INDIA
4	Permanent Address	Tahasildar Dharmasala , DHARMASALA, JAJPUR, ODISHA, INDIA

- (j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.): 91-9438677726

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

0

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address(वर्तमान पता)
1	Rajesh Nanda		Father's Name: Babuli Nanda	1. Rampei, JENAPUR, JAJPUR, O DISHA, INDIA
2	Mihir Bhadra		Father's Name: Sara Bhadra	1. Totakana, JENAPUR, JAJPUR, ODISHA, INDIA
3	Amulya Nayak		Father's Name: Pitei Nayak	1. Rampei, JENAPUR, JAJPUR, O DISHA, INDIA
4	Dibakar Sahoo		Father's Name: Kalandi Sahoo	1. Rampei, JENAPUR, JAJPUR, O DISHA, INDIA
5	Bikash Rout		Father's Name: Rabi Rout	1. Rampei, JENAPUR, JAJPUR, O DISHA, INDIA

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)

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OFFICE OF THE TAHASILDAR, DHARMASALA

Tel:-06725-273036 Web:- kirdharmasala.in Email:-kirdharmasala@gmail.com

Letter No 2026 Date 21.05.2022

To: The IIC, Jenapur Police Station, Jajpur

Sub: - FIR against five miscreants and six vehicles engaged theft and business of illegal stone in Rahadpur

Sir,

In inviting a reference to the subject cited above, I am to say that a joint enforcement was conducted in presence of special squad and officers from Jenapur Police Station and the Dharmasala Tanasli on dt. 17.05.2022. Total eight numbers of crusher units were sealed and showcause notices were issued to all of them to produce the valid papers (Transit Pass) against the black stones found stocked inside their crusher premises and to reveal the details of the source persons from where/whom the black stones were procured. In its response, the crusher owners have submitted in written (copy enclosed) the list of the name of the five miscreants along with the 06 vehicles involved in the illegal extraction and subsequent forceful dumping of the blasted materials within their crusher unit premises

In this regard, it is requested to book FIRs against the following 05 miscreants and 06 vehicles for involvement in theft of minor minerals, loss of Govt revenue, Damage to the environment due to illegal drilling and blasting along with extortion namely:

- 1. Raresh Nanda, S/o- Babuli Nanda, village-Rampal
- 2. Mihir Bhadra, S/o- Sara Bhadra, village-Totakana
- 3. Amulya Nayak, S/o- Pital Nayak, village-Rampal
- 4. Dibakar Sahoo, S/o- Kalandi Sahoo, village-Rampal
- 5. Bikash Rout, S/o- Rabi Rout, village-Rampal

Vehicles Involved:

- 1. OD 04 K 5955
- 2. OR 04 E 4284
- 3. OR 16 C 2622
- 4. OR 09 J 4899
- 5. OD 04 G 9374
- 6. OD 04 K 3655

HAM : Received the  
 22/5/22  
 report and treated as FI  
 registered Jenapur PS  
 Case no 140 / 22 of 579 / 426  
 384 / 10 of 15 P.B. Act / 21 of 2022  
 U.P. 5 ES Act and directed  
 S.P. Panda to take up investigate  
 of the case. Supply a copy of FIR to  
 the IIC, Jenapur. In file of case. etc

This letter may be treated as an FIR.

Yours faithfully

Tahasildar Dharmasala

Enclosed: - As above

Memo No 2027 Date 21.05.2022

Copy submitted to the Collector, Jajpur for favour of kind information and necessary action.

Tahasildar Dharmasala

## 12. First Information contents (प्रथम सूचना तथ्य):

On 22.05.2022 at 11:00 A.M Complt. complt Sri Swagat Das , Tahasildar Dharmasala appeared at P.S and reported in writing to the effect that on dt 17.05.2022 total eight numbers of crusher Units were sealed and showcause notices were issued to all of them to produce the valid papers against the black stones found stocked inside their crusher premises and to reveal the details of the source /persons from where /whom the black stones were procured. In its response , the crusher owners have submitted in written the list of the name of the five miscreants along with the 06 vehicles involved in the illegal extraction and subsequent forceful dumping of the blasted materials within their crusher unit premises.

## 13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): BASUDEV PARIDA Rank (पद): SI (Sub-Inspector) No. (सं.): Mobile No. (मोबाइल नंबर): 917077943689 to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost. (शिकायतकर्ता /

सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C.

(आर.ओ.ए.सी.)

Signature of Officer in charge, Police Station (थाना प्रभारी के हस्ताक्षर)

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N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत जाँच फार्म-I)

Signature / Thumb  
impression  
of the complainant /  
informant (शिकायतकर्ता /  
सूचनाकर्ता के हस्ताक्षर  
/अंगूठे का निशान)

Name (नाम): Umakanta Nayak

Rank (पद): I (Inspector)

No. (सं.): 79956

Mobile No. (मोबाइल सं.):

919437889118

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक  
और समय):

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N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत जाँच फार्म-1)

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused: ( If known / seen )

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण: (यदि ज्ञात / देखा गया))

S. No. (क्र.सं.)	Sex (लिंग)	Date / Year Of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms) (कद (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	Male					Is Proxitted: No
2	Male					Is Proxitted: No
3	Male					Is Proxitted: No
4	Male					Is Proxitted: No
5	Male					Is Proxitted: No

Deformities / Peculiarities (विकृतियाँ / विशिष्टताएँ)	Teeth (दंत)	Hair (बाल)	Eye (आँखें)	Habit(s) (आदतें)	Dress Habit (s) (पहनावा)
8	9	10	11	12	13

Language/Dialect (भाषा/बोली)	Place of (का स्थान)					Others (अन्य)
14	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा(सफ़ेद घब्दे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गढ़े हुए का)	20
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है)





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ଉତ୍ତରୀ ପଠାଣୀଙ୍କୁ ଲିଖିତ ଭାବେ ଜଣାଇ ଦିଆଯାଇଛି ଯେ ଏହି ମାମଲାର ସମସ୍ତ ତଥ୍ୟ ଗ୍ରହଣ କରି ଉପଯୁକ୍ତ ପଦକ୍ଷେପ ଗ୍ରହଣ କରାଯାଇଛି ।

ତା. ୨୦.୦୫.୨୦୨୨

ଆପଣଙ୍କୁ ଜଣାନ୍ତି  
ପ୍ରଫେଜରମାଠି ପାଣିଜି  
ପାଣିଜି  
Mob-୯୯୩୫୦୭୫୦୨୬

ଆହୁରି ମଧ୍ୟ ଗଣନା କରାଯାଇଛି

- ୧ - ଶ୍ରୀମତୀ ରମଣୀ ଦେବୀ ବି.ଏ.ଏ. ବିଭାଗରେ ଉପସ୍ଥିତ ରହିବା
- ୨ - ଶ୍ରୀମତୀ ରମଣୀ ଦେବୀ ବି.ଏ.ଏ. ବିଭାଗରେ ଉପସ୍ଥିତ ରହିବା
- ୩ - ଶ୍ରୀମତୀ ରମଣୀ ଦେବୀ ବି.ଏ.ଏ. ବିଭାଗରେ ଉପସ୍ଥିତ ରହିବା
- ୪ - ଶ୍ରୀମତୀ ରମଣୀ ଦେବୀ ବି.ଏ.ଏ. ବିଭାଗରେ ଉପସ୍ଥିତ ରହିବା
- ୫ - ଶ୍ରୀମତୀ ରମଣୀ ଦେବୀ ବି.ଏ.ଏ. ବିଭାଗରେ ଉପସ୍ଥିତ ରହିବା
- ୬ - ଶ୍ରୀମତୀ ରମଣୀ ଦେବୀ ବି.ଏ.ଏ. ବିଭାଗରେ ଉପସ୍ଥିତ ରହିବା
- ୭ - ଶ୍ରୀମତୀ ରମଣୀ ଦେବୀ ବି.ଏ.ଏ. ବିଭାଗରେ ଉପସ୍ଥିତ ରହିବା
- ୮ - ଶ୍ରୀମତୀ ରମଣୀ ଦେବୀ ବି.ଏ.ଏ. ବିଭାଗରେ ଉପସ୍ଥିତ ରହିବା
- ୯ - ଶ୍ରୀମତୀ ରମଣୀ ଦେବୀ ବି.ଏ.ଏ. ବିଭାଗରେ ଉପସ୍ଥିତ ରହିବା
- ୧୦ - ଶ୍ରୀମତୀ ରମଣୀ ଦେବୀ ବି.ଏ.ଏ. ବିଭାଗରେ ଉପସ୍ଥିତ ରହିବା

ଉପରୋକ୍ତ ବିଷୟରେ ଉପଯୁକ୍ତ ପଦକ୍ଷେପ ଗ୍ରହଣ କରାଯାଇଛି ।

10PM  
26/5/22 : Received the report and registered  
Jenapur ps case no 145/22 U/S 143/144/506/384/  
307/329/149 Ipe and ~~to get~~ took up  
investigation of the case. Supply a copy of  
FIR to the complainant free of cost.

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N.C.R.B. (न.क.र.ब.)  
I.F.F. (निर्दिष्ट विषय सूची)

(h) Address (पता)

S.No (क्र.सं.) Address Type (पता की प्रकृति) Address (पता)

Present Address: Present: *Dhansu...* JAJPUR ODISHA INDIA  
Residential Address: Residential: *Dhansu...* JAJPUR ODISHA INDIA

(i) Occupation (व्यवसाय)

1) Phone number (दूरभाष सं.)

Mobile (मोबाइल नं.) 91-9936074026

7. Details of known/suspected/unknown accused with full particulars (जाने/संदिग्ध/अज्ञान अपराधीक का पूरा विवरण)

S.No (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	Babu Jena	Tikia	Father's Name: Krishna Chandra Jena	1. Rampel, JENAPUR, JAJPUR ODISHA INDIA
2	Ramesh Nayak		Father's Name: Lokanath Nanda	1. Rampel, JENAPUR, JAJPUR ODISHA INDIA
3	Dusasan Sahoo	Wika	Father's Name: Tikia Sahoo	1. Rampel, JENAPUR, JAJPUR ODISHA INDIA
4	Chandran Jena		Father's Name: Panua Jena	1. Rampel, JENAPUR, JAJPUR ODISHA INDIA
5	Kaun Jena		Father's Name: Panu Jena	1. Rampel, JENAPUR, JAJPUR ODISHA INDIA
6	Kara Rout		Father's Name: Rabindra Rout	1. Rampel, JENAPUR, JAJPUR ODISHA INDIA
7	Jitika Rout		Father's Name: Rabindra Rout	1. Rampel, JENAPUR, JAJPUR ODISHA INDIA
8	Batra Nayak		Father's Name: Bhassar Nayak	1. Rampel, JENAPUR, JAJPUR ODISHA INDIA
9	Jitendra Rout		Father's Name: Nara Rout	1. Rampel, JENAPUR, JAJPUR ODISHA INDIA

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देना से देरी का कारण के कारण):

9. Particulars of properties of interest (सम्पत्ति सम्पत्ति का विवरण):

S.No (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (₹ में))
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10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (₹ में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो)

S.No (क्र.सं.) UIDB Number (यू.डी. प्रकरण सं.)

12. First Information contents (पहला सूचना संक्षेप):

On 26.05.2022 at 10.00 P.M. Compt. Seroj Kumar Panda S/o-I.I. Basudev Parida of vili-Pakhara, P.S. Jenaipur, Dist-Jajpur, appeared at P.S. and reported in writing to the effect that on 26.05.2022 at 05.00 P.M. while his younger brother namely Sangram Kesan Parida was returning to his house from his AKP Stone crusher. In the mean time while he was at Bajrangpali Stone Crusher at that time the acco. persons of Rampel village were jointly assemble with common object and assaulted to his younger brother in order to commit murder by means of Gun, Iron rod and Stick. The acco. persons also demanded theft of Gold Ring, Gold Chain, Mobile and Key of Scooty.

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N.C.R.B. Form No. 1  
I.L.F.-1 (एकैक के लिए प्रयोग)

## 12 First Information contents (प्रथम सूचना का पत्र):

That the complainant stated that his nephew younger brother to M.C. Chaudhary was taken for his treatment and the concerned M.C. returned his brother to Lucknow, a U.P. for his better treatment.

## 13 Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2

(की वजह से अपराधों/अपराधों के आचार्य/अपराधों में प्राथमिकता है कि अपराध करने का प्रायः गट नं. 2 में उल्लेख द्वारा के प्रायः है।)

(1) Registered the case and took up the investigation: Umakanta Nayak (Inspector) / 79956 (or (गै))  
(पंजीकृत किया गया और जांच के लिए लिया गया।)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम) Rank  
No. (नं.) to take up the investigation (को जांच अपने पास से लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए):

or (के कारण इकार किया था)

(4) Transferred to P.S. (थाना): District (जिला)  
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)।

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पत्र का सुनाई गयी, मही दर्ज हुई गयी और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

R.O.A.C. (आर.ओ.ए.सी.)

## 14 Signature / thumb impression of the complainant / informant.

(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान)

## 15. Date and time of dispatch to the court.

(अदालत में प्रेषण की तिथि और समय):

26-05-2022  
Signature of Officer in charge, Police Station  
(थाना प्रभारी के हस्ताक्षर)

Name (नाम): Umakanta Nayak

Rank (पद): I (Inspector)

No. (नं.): 79956

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# -49- ANNEXURE - E

## State Environment Impact Assessment Authority, (SEIAA), Odisha

5RF-2/1, Unit - IX, Bhubaneswar - 751022, Tel: 0674-2540669

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No. 2340/SEIAA

Dt. 31.08.2021

File No.- SIA/OR/MIN/58380/2020

To

The Tahasildar, Dharmasala,  
Tahasil- Dharmasala,  
Dist-Jajpur

Sub: Proposal of Environmental Clearance for Cluster-7 Mines which Constitutes Rahadpur Hillocks over a mining lease area of 104.77 Acres or 42.40 Ha located in Village- Rahadpur, Tahasil- Dharmasala, District- Jajpur - Environmental Clearance reg.

Sir,

In inviting a reference to the above cited subject, I am directed to inform you that the proposal was placed in the meeting of SEIAA held on 24.08.2021. The Authority deliberated on the matter and observed that the SEAC in its meeting dated 03.08.2021 have approved the EIA report/EMP in cluster approach and has recommended that the SEIAA may consider to grant EC to individual lease (for 12 nos. quarry leases) in cluster after receipt of individual applications from the lessee in cluster along with following documents as follows:

- i) Filled in Modified Checklist.
- ii) Filled in form-I of individual lease.
- iii) Prefeasibility report of individual lease.
- iv) EMP of individual lease.
- v) Approved Mining Plan of individual lease.
- vi) DLC status of the lease area from concerned DFO as certified by the concerned Tahasildar.
- vii) An Undertaking by the lessee on the following:
  - a) Not to use wagon drilling blasting has to be submitted.
  - b) No storage and usage of blasting materials/explosives inside the lease area without license/permission/authorization from competent Authority as per Indian Explosives Rules, 1983 shall be ensured by the lessee.
  - c) PP will submit the Traffic Density study report at Crusher points along with silt management plan to arrest or removal of in-grassed silts to surrounding agricultural fields, if any.

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Considering the recommendation of SEAC, the Authority have decided that 'Individual applications for EC, accompanied by DFO certificate about status of land be submitted for grant of EC'.

Therefore, you are requested to submit the proposal for individual leases in cluster (for 12 nos. quarry leases) with all necessary documents as mentioned above to this office for further consideration of EC.

Yours faithfully,

*D Nayak*  
Environmental Engineer

Memo No 2341/SEIAA /Dt. 21.08.2021

Copy to

1. The ADM, Jajpur / Sub-Collector, Jajpur for information and necessary action.
2. Deputy Secretary, of MM&S Branch of Revenue and DM Department, Govt. of Odisha Bhubaneswar for information and necessary action.
3. Guard file for record.

*D Nayak*  
Environmental Engineer